

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 128

IA No. 594/2024
In
CP (IB) No. 631(CH) 2019
(Admitted)

IN THE MATTER OF:

Ashish Dhillon

...Petitioner/ Operational Creditor

Vs.

M/s Ram Hari Motors Pvt. Ltd.

...Respondent/ Corporate Debtor

Under Section: 9, 60(5), IBC 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 15.05.2024.

-sd-
Court Officer

April 22, 2024
SM